

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 420  
IB-58/ND/2020

**IN THE MATTER OF:**

**M/s. Divine Heights International**

**...PETITIONER**

**Vs.**

**M/s. Aarcity Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 04.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Ajit Sharma with Pranshu Kaushal, Rishabh Sharma, Anant Mishra, Advocates.**

**For the Respondent/ Corporate-debtor :Ms. Shreya Singh, Mr. Pawan Chaudhary, Advocates.**

**ORDER**

Heard the submissions made by the counsel for the petitioner/operational creditor. Let notice be served on the corporate debtor by the Registry as well as counsel for the operational creditor for their appearance as well as for filing their reply in the matter. Post the matter to 7<sup>th</sup> January, 2021.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Annu)